

के तथा उसके अंतर्गत बनाए गए भती नियमों को अधिसूचित किए जाने के बाद किया जाएगा।

**Restrictive Sales Practices charges against Philips (India) Limited**

7867. SHRI V. N. GADGIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Federation of All India Electric Traders Association has complained to the Government of India that M/s. Philips (India) Limited are indulging in restrictive sales practices;

(b) whether it is a fact that Philips lamps and tubes are sold by the authorised dealers of Philips (India) Limited in black market; and

(c) whether the company instead of reducing the prices of lamps upto 60 wats in proportion to the reduction in excise duty this year has in fact increased them by one rupee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) No such complaint has been received by the Government.

(b) and (c). Government is not aware of any such transaction. The Government have also not received any complaint in this regard.

12.00 hrs.

**ARREST OF MEMBER**

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 11th August, 1980, from the Superintendent of Police, Barabanki:—

“Shri Ram Kinkar, M.P., Barabanki, along with his party workers, Lok Dal, demonstrated at D.M. office in protest against Baghat incident defying 144 Cr. P.C. Thus he has been arrested under Section 188 I.P.C. on 11-8-1980 and sent to district jail same evening.”

12.01 hrs.

**PAPERS LAID ON THE TABLE**

REVIEW ON AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA FOR 1978-79, A STATEMENT FOR DELAY, ONE COPY EACH OF JUTE (LICENSING AND CONTROL) AMENDMENT ORDER, 1980 AND EXPORT INSPECTION AGENCY (RECRUITMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

(3) A copy of the Jute (Licensing and Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 558(E) in Gazette of India dated the 22nd July, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(4) A copy of the Export Inspection Agency (Recruitment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 794 in Gazette of India dated the 2nd August, 1980 under sub-section (3) of section 17 of the Ex-

port (Quality Control and Inspection) Act, 1963.

**REPORT OF THE TROMBAY FERTILIZER COMMISSION OF INQUIRY AND MEMORANDUM OF ACTION TAKEN THEREON.**

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(1) Report of the Trombay Fertilizer Commission of Inquiry.

(2) Memorandum of Action taken on the above Report.

A copy of Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980, Eighty-second Report of Law Commission on effect of Nomination, Eighty-third Report of Law Commission on Guardians and Wards Act, 1890 etc., Eighty-fifth Report of Law Commission on claims for Compensation Under Motor Vehicles Act, 1939 and two Statements explaining reasons for not laying simultaneously the Hindi version of the Eighty-third and Eighty fifth Reports.

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** I beg to lay on the Table:—

(1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 677 in Gazette of India dated the 28th June, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(2) A copy of the Eighty-second Report (Hindi and English ver-

sions) of the Law Commission on Effect of Nomination under Section 39, Insurance Act, 1938.

(3) A copy of the Eighty-third Report of the Law Commission on the Guardians and Wards Act, 1890 and certain provisions of the Hindu Minority and Guardianship Act, 1956.

(4) A copy of the Eighty-fifth Report of the Law Commission on Claims for Compensation under Chapter 8 of the Motor Vehicles Act, 1939.

(5) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (3) and (4) above.

**SUMMARIES OF BUDGET ESTIMATES FOR REVENUE AND EXPENDITURE OF INDIAN AIRLINES AND AIR INDIA FOR 1980-81 AND SUMMARIES OF ACTUALS FOR 1978-79, BUDGET ESTIMATES AND REVISED ESTIMATES FOR 1979-80 AND BUDGET ESTIMATES FOR 1980-81 OF INDIAN AIRLINES AND AIR INDIA.**

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR):** On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Indian Airlines.

(2) (i) Summary of Budget Estimates for Revenues and Expen-